

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“D” BENCH, AHMEDABAD**

**BEFORE SHRI WASEEM AHMED, ACCOUNTANT MEMBER &  
Ms. MADHUMITA ROY, JUDICIAL MEMBER**

**I.T.A. No.837/Ahd/2016  
(Assessment Year : 2012-13)**

Gujarat Apollo Industries Ltd., Vs. The DCIT,  
'Apollo House' Nr. Mithakhali Circle – 2(1)(1),  
Six Road, Navrangpura, Ahmedabad.  
Ahmedabad – 380 009.

[PAN No. AAACG 7248 P]

(Appellant)

.. (Respondent)

**Appellant by :** Shri M. K. Patel, A.R.  
**Respondent by :** Shri Nilam Das Gupta, Sr. D.R.

**Date of Hearing** 05.02.2019

**Date of Pronouncement** 06.02.2019

ORDER

**PER Ms. MADHUMITA ROY - JM:**

The instant appeal filed by the assessee is against the order dated 25.01.2016 passed by the Commissioner of Income Tax (Appeals)-2, Ahmedabad arising out of the order dated 31.12.2014 for the Assessment Year 2012-13 passed by the DCIT, Circle-2(1)(1) Ahmedabad under section 143(3) of the Income Tax Act, 1961 (hereinafter referred as to 'The Act').

2. At the outset, Learned Counsel appearing for the assessee has submitted before us that his client does not want to proceed with the matter. The Learned DR has no objection.

In view of the submission made by the assessee's counsel, appeal is dismissed as not pressed.

3. In the result, appeal is thus dismissed as not pressed.

**This Order pronounced in Open Court on**

**06/02/2019**

Sd/-  
( WASEEM AHMED )  
**ACCOUNTANT MEMBER**

Sd/-  
( Ms. MADHUMITA ROY )  
**JUDICIAL MEMBER**

Ahmedabad; Dated 06/02/2019  
*Priti Yadav, Sr.PS*

**आदेश की प्रतिलिपि अद्येषित/Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त(अपील) / The CIT(A)-2, Ahmedabad.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT, Ahmedabad
6. गार्ड फाईल / Guard file.

सत्यापित प्रति //True Copy//

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)  
आयकर अपीलीय अधिकरण, अहमदाबाद / ITAT, Ahmedabad